

**SC No. 56143/2016
FIR No. 916/2015
PS Rajouri Garden
State Vs. Suraj @ Gogi etc.**

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons namely Suraj @ Gogi, Vikas and Neeraj Kumar.

As per previous ordersheets all the three accused persons are on bail.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

Earlier this court was vacant.

Since the case is at the stage of final arguments , therefore, it is an urgent case.

Ahlmad Shri Jagdish Chander, of the court has submitted

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29/6/2020

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that he has contacted Ld. counsel of the accused namely Vikas telephonically i.e. Shri A.K. Tripathi, Advocate at mobile no. 9311210052. It is further submitted by Ahlmad of the court that he contacted the said Ld. Counsel from his mobile number 8930137830. It is also submitted by Ahlmad that counsel for accused namely Vikas was not ready to advance final arguments today and sought adjournment for addressing arguments through video conferencing. It is further submitted by Ahlmad that Shri A.K. Tripathi, Ld. Counsel for the accused Vikas has informed him that he is suffering from Corona and is under quarantine.

Ahlmad of the court has further reported that vakalatnama of Shri Ved Prakash, Ld. Counsel for accused Suraj @ Gogi and Shri Sachin Aggarwal, Ld. Counsel for accused Neeraj, is on record wherein the contact number and e-mail address has not been mentioned.

In view of the above facts and circumstances and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 25.07.2020.

Ld. Counsels for accused persons are directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. They be also informed that they may also advance oral

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arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsels for accused Vikas regarding the next date in this case.

The Ahlmad of the court has submitted that he has informed the next date and purpose to the Ld. Counsel for the accused Vikas and the requisite message shall also be sent to him.

In the interest of justice notice through prescribed mode be issued to the Ld. Counsels for the accused persons namely Suraj @ Gogi and Neeraj at their addresses mentioned in vakalatnama and the contact number of the Ahlmad of the court be also mentioned on the said notices.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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SC No. 187/2019
FIR No. 30/2019
PS Maya Puri
State Vs. Narender @ Sonu

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.


No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 17.08.2020. However, it shall be open for either of the sides to move

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29/6/2020

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appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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SC No. 13/2017
FIR No. 250/2014
PS Hari Nagar
State Vs. Nitin Dutta @ Naveen etc.

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

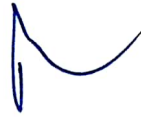
In the interest of justice, put up for appearance/ P.E. on 17.08.2020. However, it shall be open for either of the sides to move

29/6/2020

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appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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SC No. 331/2017
FIR No. 53/2017
PS Kirti Nagar
State Vs. Ramu @ Raman etc.

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.


Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 17.08.2020. However, it shall be open for either of the sides to move


29/6/2020

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appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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SC No. 57690/2016
FIR No. 340/2015
PS Uttam Nagar
State Vs. Saheed

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 17.08.2020. However, it shall be open for either of the sides to move

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29/6/2020

More than 2 years old cases

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appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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SC No. 195/2020
FIR No. 296/2019
PS Ranhola
State Vs. Vivek Soni etc.

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Adl. P.P. for the State.

None for accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.


Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 17.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

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address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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C.A. No. 55/2018

Dhruv Raj Wadhwa Vs. Dev Raj & Ors.

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

None for respondent no. 1 and 2.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent no.3.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 17.08.2020. However, it shall be open for either of the

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29/6/2020

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sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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SC No. 484/2019
FIR No. 121/2017
PS Anand Parbat
State Vs. Praveen @ Rahul etc.

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.


Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

Earlier this court was vacant.

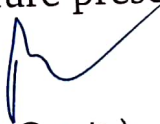
No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ same purpose on 17.08.2020. However, it shall be open for either of the


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sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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**Bail Application No.1295
FIR No. 90/2020
PS Hari Nagar
State vs. Ajay Arora
U/s 364A/392/34 IPC**

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Ayub Ahmed Qureshi., Ld. Counsel for the applicant/
accused namely Ajay Arora.

This is a fresh anticipatory bail application u/s 438 Cr.P.C.


IO not present.

Reply of IO/SI Jhabbu Ram dated 29.06.2020 has come.

Heard.

Ld. Addl. P.P. for the State submits that the presence of IO
is needed for seeking certain material clarifications.

IO be summoned for next date.


29/6/2020

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Put up for consideration on 02.07.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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Bail Application No.118/2020
FIR No. 03/2020
PS Ranhola
State vs. Madhu Bala
U/s 420/498/471 IPC

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Madhu Bala despite repeated calls and despite waiting for considerable time. None is appearing on behalf of applicant/accused in this case for last 2-3 dates.

In the interest of justice, no adverse order is passed due to absence on behalf of applicant/accused.

Put up for appearance/consideration on 08.07.2020 and in case none appears for applicant on next date, then adverse order may be passed.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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**Bail Application No. 1228
FIR No. 25/2020
PS Anand Parbat
State Vs. Pankaj Goswami
U/s 302/364/120B IPC**

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Ms. Smita Pandey and Shri Om Prakash Pandey, Ld. Counsels for the applicant/accused namely Pankaj Goswami, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Ld. Counsel for the accused/applicant has submitted that some more medical documents in respect of wife of the applicant has been furnished today in the form of interlocutory application for production of documents. Copy of the said application with photocopy of some medical documents in the name of Ms. Nidhi Arora have been received today and Reader of the Court submits that Filing Branch of

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[Handwritten signature]
29/6/2020

West District, Tis Hazari, Delhi has provided these documents today.

Heard.

Ld. Addl. P.P. for the State submits that previous report of IO was regarding verification of the medical documents pertaining to the year 2018-2019 and these documents have been furnished today and they be got verified.


Ld. Counsel for the accused/applicant also prays for verification of these documents.

On request put up for consideration of the application u/s 439 Cr.P.C. on 01.07.2020 through video conferencing. Meanwhile, IO is directed to verify the said medical documents and furnish the report.

Copy of these medical documents which have been furnished today be supplied to the IO electronically at the earliest so that the same are verified in time.

Ld. Addl. P.P. for the State also prays that report regarding family members of the applicant who may lookafter the wife of applicant may also be called from the IO.

Said report regarding family members of the applicant be also furnished by IO by the next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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**FIR No. 512/2019
PS Ranhola
State vs. Ranjeet
U/s 302 IPC**

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Santosh Kumar, Ld. Counsel for the applicant/accused namely Ranjeet through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard.

Ld. Counsel for the applicant submits that this is an application for regular bail and in alternate prayer for interim bail.

Ld. Counsel for applicant submits that the illness of wife of applicant is the ground for seeking interim bail.


29/6/2020


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Ld. Addl. P.P. for the State submits that the report of IO has not come so far and IO may be directed to file the status report including previous involvement of applicant in any other criminal case and also the report about the family members of the applicant and it is further submitted that the medical documents of wife of applicant may be get verified.

Ld. Counsel for the applicant prays that the said report may be called for the next date.

Now, put up for consideration on 02.07.2020 through video conferencing. Meanwhile, IO be summoned with report, as prayed above by Ld. Addl. P.P. for the State.

Copy of requisite documents including medical documents be transmitted to the IO/SHO for compliance.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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FIR No. 272/2015
PS Ranhola
State vs. Suresh
U/s 304/308/323/34 IPC

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Suresh despite repeated calls and despite waiting for considerable time.

Report has not come as per last order. Hence, issue notice to SHO concerned to show cause as to why the report has not been furnished so far as per last order regarding the threat perception to the victim/witness and also regarding previous involvement of the applicant/accused in any other case.

In the interest of justice, no adverse order is passed due to absence on behalf of applicant/accused.


29/6/2020

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Put up for consideration on 30.06.2020.



(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

29.06.2020

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**FIR No. Not known
PS Ranhola
State vs. Sumit Kumar Singh
U/s 354 IPC**

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Ms. Shivali Gautam, Ld. Counsel for the applicant/accused namely Sumit Kumar Singh, through video conferencing through CISCO Webex App.


Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

This is an application for anticipatory bail u/s 438 Cr.P.C.

This is a fresh bail application.

IO not present.

Report of IO has not come yet.


29/6/2020

Contd.. p/2

FIR No. 326/2016
PS Vikas Puri
State vs. Aamir Khan s/o Sh. Naeim Khan
U/s 302/307/452/427/147/148/149/120B/34 IPC

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. S.P. Sharma, Ld. Counsel for the applicant/accused
namely Aamir Khan s/o Sh. Naeim Khan.

Heard. Perused.

The order dated 20.06.2020 reflects that the application has been moved only on the ground of recommendations of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Ld. Addl. P.P. for the State submits that the case is not covered under those guidelines since the conduct of the applicant in jail is unsatisfactory as per report of concerned Jail Superintendent dated 23.06.2020. Copy of said report is on record. I have perused the same.


29/6/2020

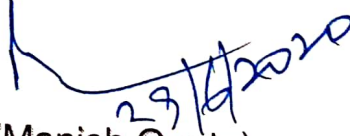
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In view of above facts and circumstances and material available on record, I see no merits in the application under consideration and the same is hereby dismissed.

Copy of this order be given dasti to both the sides. One copy of order be sent to concerned Jail Superintendent for information.

On request, copy of said report of Jail Superintendent be also provided to the Ld. Counsel for the applicant.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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FIR No. 648/2017
PS Ranhola
State vs. Ajay @ Dharmender
U/s 302/34 IPC

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. A.P. Singh, Ld. Counsel for the applicant/accused namely Ajay @ Dharmender through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard.

Report of Dy. Superintendent, Central Jail No-4, Tihar, New Delhi dated 28.06.2020 has come according to which the conduct of applicant/ accused Ajay @ Dharmender in jail is Un-Satisfactory.


29/6/2020

Contd.. p/2

Ld. Counsel for the applicant has submitted that father of the applicant is suffering from TB.

Ld. Addl. P.P. for the State submits that the applicant/accused has taken the ground of his own illness and illness of father of applicant for purpose of interim bail. The medical report in respect of applicant has already come which is dated 22.06.2020 of Dy. Superintendent, Central Jail No-4, Tihar, New Delhi. It is prayed that the medical documents of father of applicant may be got verified through IO.

IO is directed to verify the medical documents of father of applicant and furnish the report by the next date. Copy of medical documents be transmitted to IO for verification.

On request, put up for consideration on 03.07.2020 through video conference, as prayed.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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FIR No. 322/2018
PS Khayala
State Vs. Ashwani @ Kaku
U/s 307/302/34 IPC

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Pranay Abhishek, Ld. Counsel for the applicant/accused namely Ashwani @ Kaku, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Report of Inspector Arvind Kumar dated 27.06.2020 has come.

Heard on the application for extension of interim bail for a period of four weeks. Record perused.

Ld. Counsel for the applicant has submitted that the mother


29/6/2020

Contd....p/2

of the applicant is still suffering from high grade fever and she was tested COVID-19 Positive earlier.

Ld. Addl. P.P. for the State submits that COVID Positive report is dated 01.06.2020 of Dr. Ram Manohar Lohia Hospital and by this date the mother of the applicant might have recovered from the illness.

On the other hand, Ld. Counsel for the applicant has also highlighted the copy of one medical record dated 21.06.2020 wherein it is reflected that patient has not been able to get the hospital bed and she has difficulty in breathing. It is further submitted on behalf of applicant that patient has been advised earlier to be admitted in ICU. It is submitted that mother of the applicant is still not well.

As per report of IO dated 27.06.2020 the medical documents have been got verified.

Ld. Counsel for the applicant submits that there is only younger brother of the applicant to lookafter the mother. It is prayed that any appropriate order may be passed.

In view of the overall facts and circumstances and submissions made and material on record and in the interest of justice considering the present Pandemic of COVID-19 in the country, the

Contd....p/3
29/6/2020

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interim bail of the applicant/accused namely Ashwani @ Kaku is extended for further period of three weeks (21 days) from today on same terms and conditions on which the applicant was granted interim bail earlier. However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. The applicant shall surrender before the concerned jail authority immediately on expiry of extended period of interim bail.

The applicant/accused shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the Government as per policy in respect of the prevention of COVID-19 Epidemic in letter and spirit. Application under consideration stands disposed off.

SHO, PS Khayala shall be at liberty to keep the applicant/accused under the electronic surveillance during the extended period of interim bail.

On request copy of this order be provided to both sides. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned SHO for compliance.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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FIR No. 628/2020
PS Ranhola
State vs. Rajpal
U/s 376/506 IPC

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

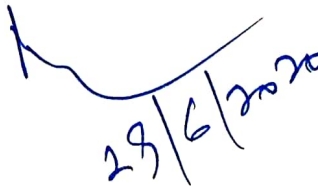
Sh. Abhilash Vashisht and Sh. Bijendra Kumar Gautam, Ld. Counsels for the applicant/accused namely Rajpal through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

IO/SI Annu in person who has filed reply of bail application dated 29.06.2020.

Complainant/prosecutrix Ms. 'S' wife of Mr. 'N' is also present.

Heard.


29/6/2020

Contd...p/2

IO has submitted that she has intimated the complainant/prosecutrix in advance regarding this bail application, therefore, the complainant/prosecutrix has appeared today.


This is an application for anticipatory bail u/s 438 Cr.P.C.

Ld. Counsel for the applicant has submitted that complainant and the applicant/accused were friends for one month and no forceful sexual act was committed by the applicant/accused with the complainant. It is further submitted that medical examination of victim was got done after five days of the date of incident.

IO has submitted that the date of alleged offence is 05.06.2020 and FIR was registered on 10.06.2020 as the complaint was made on 10.06.2020 itself.

Ld. Addl. P.P. for the State has submitted that custodial interrogation of accused is required and his potency test is also to be got conducted.

The complainant/prosecutrix has submitted that her husband came to know about the incident and the FIR was lodged thereafter. The complainant has submitted that lenient view may be taken against the applicant/accused. The complainant/prosecutrix has


29/6/2020

Contd.. p/3

also submitted that she wants to engage counsel and legal aid counsel may be provided and any date may be given.

In view of overall facts and circumstances and submissions made and in the interest of justice, put up for consideration on 09.07.2020 through video conferencing.

Ld. Counsel for applicant, Sh. Abhilash Vashisht has submitted at Bar that the applicant is ready to join the investigation as and when required by the IO. He has submitted that he shall also furnish the mobile phone number of the applicant/accused to the IO today itself and within 15 minutes, so that the IO may contact the applicant/accused.

Now, in the interest of justice, no coercive action be taken against the applicant namely Rajpal s/o Sh. Sukhram till next date subject to the applicant joining the investigation as and when required by the IO. The mobile phone number and Whats App number of the applicant/accused be provided to the IO today itself so that IO may do needful as per law.

In the interest of justice, copy of this order be sent to Ld. Secretary, DLSA (West), Tis Hazari Courts, Delhi for information and


29/6/2020

Contd..p/4

PROFORMA FOR URGENT HEARING

...atory Bail application.

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1253

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for the purpose of providing legal aid counsel to the complainant/
prosecutrix well before the next date.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

m

Bail Application No. 1249
FIR No. 600/2020
PS Ranhola
State Vs. Rahul Kumar
U/s 308 IPC

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Rahul despite repeated calls.

Ld. Addl. P.P. for the State submits that report of IO has not come so far.

In the interest of justice no adverse order is passed due to absence on behalf of the applicant today.

Issue Show Cause Notice to the SHO as well as IO concerned to show cause as to why the report has not been furnished alongwith the copy of MLC of the victim despite repeated directions.

Contd....p/2


29/6/2020

-2-

Put up for consideration on 02.07.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

h

FIR No. 512/2019
PS Ranhola
State Vs. Ambika Prasad @ Pinta
U/s 302/34 IPC

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

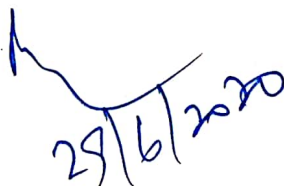
Shri Dhananjay Kaushal, proxy counsel for Shri S.P. Kaushal, Ld. Counsel for the applicant/accused namely Ambika Prasad @ Pinta, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Reply of bail application has come which is dated 29.06.2020.

Ld. Proxy Counsel for the applicant prays for adjournment on the ground that main counsel has gone to Dwarka Courts today for addressing final arguments in a case and he has gone there physically

Contd....p/2


29/6/2020

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-2-

to argue. It is further submitted on behalf of applicant that chargesheet has already been filed in this case.

On request and in the interest of justice, put up for consideration of this bail application u/s 439 Cr.P.C. on 02.07.2020 through video conferencing.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

h

Bail Application No. 1294
FIR No. 43/2020
PS Anand Parbat
State Vs. Suraj @ Tita
U/s 324/307/34 IPC & 25/27 Arms Act

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri V.C. Gautam, Ld. Counsel for the applicant/accused namely Suraj @ Tita.

Reply of the bail application dated 28.06.2020 has come.

Heard.

Ld. Counsel for the applicant submits that this application is covered under the guidelines of Hon'ble High Powered Committee dated 18.05.2020 and even otherwise the applicant is in J.C. in this case since March, 2020.

Ld. Addl. P.P. for the State has submitted that the case is


29/6/2020

Contd....p/2

~~Through order~~
- 29/18/20

-2-

not covered under the guidelines of Hon'ble High Powered Committee as the applicant is involved in other cases. Moreover, it is submitted by Ld. Addl. P.P. for the State that the applicant is in custody since 18.03.2020 only as per report of IO and as per guidelines the custody period must exceed six months.

As per report the applicant is involved in other criminal cases also including the case under POCSO Act. The period of custody is less than six months.

Ld. Counsel for the applicant has submitted that the name of the applicant is not arrayed in FIR.

As per report chargesheet has already been filed before the court.

Ld. Addl. P.P. for the State has submitted that the applicant/accused gave stab injuries to the complainant and to one more injured and he was arrested on the basis of the identification of the injured.

In view of the above facts and circumstances and submissions made and on the basis of the material on record, I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly. Copy of this order be provided


Contd.....p/2


29/6/2020

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-3-

dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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FIR No. 326/2016
PS Vikas Puri
State Vs. Harish
U/s 302/307/452/147/148/149/120B/34 IPC

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Sumit Sarna, Ld. Counsel for the applicant/accused namely Harish, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Report of Superintendent, Central Jail No. 10, Rohini, Delhi dated 28.06.2020 has come according to which the conduct of the applicant Harish is not satisfactory during his stay in jail.

Ld. Counsel for the applicant submits that he shall check and confirm regarding the filing of the copy of the order dated


Contd....p/2

29/6/2020

-2-

11.06.2020 of the Hon'ble High Court of Delhi regarding bail application of the co-accused Behruddin.

On request put up for consideration of this application through video conferencing on 30.06.2020. Meanwhile, needful be done.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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11. 5/20/2020

Bail Application No. 1246
FIR No. 78/2020
PS Ranhola
State Vs. Kuldeep
U/s 364A/34 IPC

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Nagendra Singh, Ld. Counsel for the applicant/accused namely Kuldeep.

IO not present.

Copy of the chargesheet has not been produced.

On the last date IO was directed to appear in person with file.

Ld. Counsel for the applicant submits that as per his knowledge chargesheet has already been filed before the concerned Ld. M.M.

29/6/2020

Contd.....p/2

-2-

Issue notice to SHO concerned with directions to furnish the report alongwith copy of chargesheet on 30.06.2020. IO be also summoned to appear in person with file and also the copy of the chargesheet.

Put up on 30.06.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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present.

heard.

Complainant/prosecution

Contd...p/2

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21/6/2020

FIR No. 198/2016
PS Khayala
State Vs. Sonu
U/s 302/365/201/34 IPC

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Sudhir Kumar Singh, Ld. Counsel for the applicant/accused namely Sonu, in person although the matter is shown to be listed through video conferencing.

Heard on the interim bail application u/s 439 Cr.P.C.
Record perused.

Counsel for the applicant submits that the ground for seeking interim bail is illness of the father of the applicant/ accused.

Ld. Addl. P.P. for the State submits that this ground is not mentioned in the application under consideration. Ld. Counsel for the applicant also admits that this ground is not mentioned.

No medical document is furnished in this respect. I see no

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29/6/2020

Contd....p/2

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-2-

merits in the application under consideration. Hence, the same is hereby dismissed. Ordered accordingly. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

(Handwritten signature)
29/6/2020

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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Bail Application no. 1033, 1052 & 1053
FIR No. 218/2020
PS Hari Nagar
State Vs. (1). Vijay Garg @ Lal Singh,
(ii). Prabhat Kochar &
(iii). Deepak Gill
U/s 308/34 IPC

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Siddharth Singh, Ld. Counsel for the applicant/accused persons namely Vijay Garg @ Lal Singh, Prabhat Kochar and Deepak Gill, in person although the matter is shown to be listed through video conferencing.

None for complainant despite repeated calls and despite waiting for considerable time..

Heard.

Ld. Addl. P.P. for the State submits that the affidavit is yet

A handwritten signature in blue ink, followed by the date '29/6/2020' written in the same ink.

Contd....p/2

-2-

to be furnished on behalf of complainant as per last order.

On request and in the interest of justice, put up for consideration on 03.07.2020 and also for furnishing the affidavit as per last order.

In the interest of justice no coercive steps be taken against the applicants/accused persons named above till next date subject to their joining the investigation with IO as and when needed.

Complainant be summoned for the next date.

Copy of this order be provided to both the sides.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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